CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 4041/2017 M.A. No. 4256/2017

New Delhi, this the 23rd day of January, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

- Dushyant Sharma
 S/o Shri Lakshman Sharma
 Age 33 years, Group 'D', Post Mate,
 Working in Swami Daya Nand Hospital,
 Works Department, Shahdara,
 Delhi-32.
- 2. Shyam Pal Singh S/o Shri Adnu Singh Age 29 years, Group 'D', Post Beldar, Working in Swami Daya Nand Hospital, Works Department, Shahdara, Delhi-32.
- 3. Giri Raj S/o Shri Jai Chand Age 37 years, Group 'D', Post Beldar, Working in Ward No.243, Nand Nagri, Delhi.
- 4. Naresh Kumar Yadav S/o Shri Rohtash Yadav Age 34 years, Group 'D', Post Beldar, Working in Ward No.243, Nand Nagri, Delhi.
- 5. Bishow Bhusan Samal S/o Shri R.N. Samal Age 40 years, Group 'D', Post Beldar, Working in Ward No.243, Nand Nagri, Delhi.
- 6. Rajeev Kumar S/o Late Shri Kudiyamal Age 35 years, Group 'D', Post Beldar, Working in Ward No.248, Shahdara, Delhi.

7. Ranpal S/o Late Shri Shyoraj Singh Age 39 years, Group 'D', Post Beldar, Working in Ward No.240, Old Seemapuri, Delhi.

... Applicants

(By Advocate: Shri Rajeev Sharma)

Versus

- The Commissioner,
 North Delhi Municipal Corporation,
 Dr. S.P. Mukherjee Civic Centre,
 4th Floor, J.L. Marg,
 New Delhi.
- The Commissioner,
 East Delhi Municipal Corporation,
 419, Udyog Sadan,
 Patparganj Industrial Area,
 Delhi.

... Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

- 2. MA 4256/2017 filed for joining together is allowed.
- 3. The applicants filed the O.A. seeking the following relief(s):
 - "(a) to issue direction to the respondents to declare all the applicants as regular employees from the date of their engagement against a post they were engaged and also holding at present.
 - (b) to issue direction to the respondents to give all the monetary and other consequential benefits w.e.f. the date of their engagement as daily wager against their respective posts.

(c) to issue direction to the respondents to pay arrears of salary and further direction may be issued to fix salary of the applicants in the pay scale applicable against each post.

(d) the Hon'ble Court may pass any other order/direction as deemed fit and proper in the circumstances of the present case and in the interest of justice."

3. It is submitted that the applicants made number of representations, including Annexure-2 dated 31.03.2016, ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure-2 representation dated 31.03.2016 of the applicants and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR) Member (J)

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